

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PCL OIL AND SOLVENTS LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	PCL OIL AND SOLVENTS LIMITED
2. Date of incorporation of Corporate Debtor	24.04.1992
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U15142DL1992PLC048451
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Add: M-105, Connaught Circus, New Delhi-110001 Corporate Office: 703, 7th Floor, DLF Tower - B, District Centre, Jasola, New Delhi -110044 Factory Premises: 56, Dunethe Industrial Zone, Kunta Road, Bhenslore, Daman, Dadra and Nagar Haveli and Daman and Diu - 396210
6. Insolvency commencement date in respect of Corporate Debtor	04.12.2023 (Order copy received on 08.12.2023)
7. Estimated date of closure of insolvency resolution process	05.06.2024 (Being 180 days from 08.12.2023)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Anil Kumar Mittal Reg. No.: IBBI/IPA-002/IP-N00742/2018 -2019/12263
9. Address & email of the interim resolution professional, as registered with the board	5/99, Sector- 2, Rajender Nagar, Sahibabad, Distt. Ghaziabad, Uttar Pradesh-201005. E-mail: mittal.ubi@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address for Correspondence: C/o Resurgent Resolution Professionals LLP (IPE) 905, 09th Floor, Tower C, The Close South, Sector 50, Gurugram, Haryana 122018 Email Id (Process specific): cirp.pcooil@gmail.com
11. Last date for submission of claims	22.12.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **PCL OIL AND SOLVENTS LIMITED** on **04.12.2023**.

The creditors of **PCL OIL AND SOLVENTS LIMITED**, are hereby called upon to submit their claims with proof on or before **22.12.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 09.12.2023

Place: New Delhi

Anil Kumar Mittal
Interim Resolution Professional

In the matter of **PCL OIL AND SOLVENTS LIMITED**

Regn. No.: IBBI/IPA-002/IP-N00742/2018-2019/12263

AFA Number: AA2/12263/02/130924/202855 | **AFA Valid Upto:** 13.09.2024